

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 69 of 2013**

**Dated : 22<sup>nd</sup> March, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Hooghly Chambers of Commerce & Industry ... Appellant(s)**  
**Versus**

**West Bengal Electricity Regulatory Commission & Anr. ....Respondent(s)**

**Counsel for the Appellant (s) : Mr. Amit Kapur**  
**Mr. Vishal Anand**

**Counsel for the Respondent (s): Mr. Pratik Dhar**  
**Mr. C.K. Rai for R.1**  
**Mr. Anand K. Srivastava**  
**for R.2**

**ORDER**

Admit. Mr. Pratik Dhar takes notice on behalf of Respondent No.1 and Mr. Anand K. Srivatava takes notice on behalf of Respondent no.2 and they seek some time to file the reply Accordingly, they are directed to file the same on or before 22.04.2013 after serving copy on the other side. Thereafter, Rejoinder, if any, be filed on or before 07.05.2013 after serving copy on the other side.

Post the matter on **09.05.2013**

**(V.J. Talwar)**  
**Technical Member**  
**ts/rkt**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**